

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs), DELHI

35193-297
Ref. No.....DelayMgmt/ITC/2021

Dated.....18 JUN 2021

Sub: Use of Delay Management Module in CIS 3.2

Sir/Madam,

Reference is invited to the subject matter. This is to inform you that in terms of compliance of the directions of Hon'ble e-Committee, Supreme Court of India communicated by Hon'ble High Court of Delhi for use of "Delay Management Module" as available in CIS 3.2, the database of NC CIS 3.2 has been retrieved and observed the use of "Delay Management Module" to be very minimal.


Needless to say the training to use the "Delay Management Module" has already been imparted to all the Judicial Officers and court staff officials.

It is, therefore, once again requested to issue necessary directions to staff officials of your court to effectively use the "Delay Management Module" in NC CIS 3.2 and to ensure that the reason for delay is mentioned in each and every case which is more than 02 years old.

The requisite details are mentioned for each and every case within the subject category and to submit the compliance report to the Computer Branch-Central District within two days positively.

It is further directed that monthly report regarding mentioning of reasons for delay in each and every case which is more than 02 years old along with the monthly statement be sent to the Judicial Branch-Central District.

This issue with prior permission of learned Principal District & Sessions Judge (HQs), Delhi.

Yours faithfully,


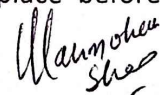
(Man Mohan Sharma)
District Judge (Commercial)
Officer In-charge (Computers)
Central District-Tis Hazari Courts, Delhi

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Copy forwarded for information and necessary action to:

1. All Judicial Officers posted within the Central District, Tis Hazari Courts Complex, Delhi with request to circulate the directions amongst the staff officials of respective court.
2. The Officer In-charge-Judicial Branch-Central District, Tis Hazari Courts Complex, Delhi.
3. Dealing Official, Website Committee / LAYERS (R&I, Central), Tis Hazari Court, Delhi to upload the circular on the Drupal Website of Central District.
4. PS to the learned Principal District & Sessions Judge (HQs) to place before learned Principal District & Sessions Judge (HQs).
5. Reader to the undersigned.



(Man Mohan Sharma)
District Judge (Commercial)
Officer In-charge (Computers)
Central District-Tis Hazari Courts, Delhi